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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C. P. No. 11/(MAH)/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.12.2017

NAME OF THE PARTIES: Mr. Manoj Jain
V/s.
M/s. S.P.J. Stock Brokers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241(1) of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Nandalal Barfica	PCS (Affidavits)	<i>Nandalal Barfica</i>

ORDER
CP 11/241(1)/NCLT/MB/MAH/2017

Since the Petitioner intends to file an Affidavit to prove the service has been affected on the Corporate Debtor, at his request, list this matter on 26.2.2018 to file Affidavit of service on the next date of hearing.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)